

Subash Venkata Lingareddy
435A, Road No.20, Jubilee Hills,
Khairatabad, Hyderabad, 5000034,
Telangana.

March 20, 2026

To,
Securities and Exchange Board of India
Corporate Finance Department,
Division of Corporate Restructuring,
Plot No. C4-A, 'G' Block,
Bandra Kurla Complex, Bandra (East),
Mumbai-400 051.
Maharashtra, India.

Dear Sir/Madam,

Sub : Recommendations of the Committee of Independent Directors (“IDC”) under Regulation 26(7) of SEBI (SAST) Regulations, 2011 and subsequent amendments thereto for the Open Offer to the public shareholders of Photon Capital Advisors Limited (“Photon”/“Target Company”)

This is to inform you that today i.e., March 20, 2026, the Recommendation of the Independent Directors Committee duly signed by the chairman of the committee under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Share and Takeovers) Regulations, 2011 and subsequent amendments thereto (“SEBI (SAST) Regulations, 2011”) have been published in the following newspapers:

Sr. No.	Newspapers	Language	Editions
1)	Business Standard	English	All Editions
2)	Business Standard	Hindi	All Editions
3)	Navshakti	Marathi	Mumbai Edition
4)	Nava Telangana	Telugu	Hyderabad

Accordingly, a newspaper clipping is attached along with this letter and is being submitted and dispatched to BSE Limited (“BSE”) and Mark Corporate Advisors Private Limited, Mumbai (“Manager to the Open Offer”).

Kindly take the above information on your records.

Z. Subash

Venkata Subash Lingareddy
Chairman-IDC

Encl: As Above.

MobiKwik to double down on payment devices biz

AJINKYA KAWALE
Mumbai, 19 March

Fintech firm MobiKwik is eyeing monetisation from merchant payment acceptance devices as the company plans to double down on deployment of soundboxes and electronic data capture (EDC) machines this year, a senior company executive said.

The Gurugram-based company plans to scale up the category in 2026, targeting an initial contribution of about 10 per cent to its top line, MobiKwik Co-founder and Chief Financial Officer Upasana Taku told *Business Standard*.

"We have a focused approach in terms of geographies and the quality of merchants and the sectors that we want to acquire. We can either deploy a soundbox or an EDC machine there, both of which are profit-and-margin-driving products. We can make a good rental income there," she said.

She explained that eventually the focus on servicing high quality merchants beyond India's Tier-I sector would open opportunities for cross-selling financial services such as merchant loans. MobiKwik has a base of more than 186.6 million registered users and over 4.79 million merchants.

"Most of this year, we will go and build out. And in that build out, the cost will be there, the GMV (gross merchandise value) will go up, the revenue will follow. Eventually, this business will break even over a period of time," she said.

Taku explained that a soundbox yields a rental income over two years, whereas an EDC machine does so over a three-year period.



MobiKwik CFO Upasana Taku said the firm was targeting an initial contribution of about 10% from this segment to its top line

She explained that part of the company's initial public offering (IPO) proceeds would be utilised to fund this business as the company plans to scale it up.

"We had already raised ₹70 crore in our IPO for this business. Out of which, only about ₹8-9 crore has been utilised. We will utilise the balance amount," she said, adding that it was a cost-intensive business that requires a team of feet-on-street staff.

MobiKwik was listed on the stock exchanges in December 2024. The focus on offline merchant acquiring comes at a time when the market is dominated by players such as PhonePe and Paytm. Taku explained that towns in India's Tier-III presented a window of opportunity to grow the business despite the dominance of incumbents.

"We will not go as a third device (for a merchant). But, one thing one should understand is anyone who

Anis Pathan appointed chief risk officer

MobiKwik on Thursday said that it had appointed Anis Pathan as the company's chief risk officer (CRO). Pathan joined the Gurugram-based company after a stint at the Oman Arab Bank. He will lead the company's Enterprise Risk Management framework while overseeing strategic, financial, operational, cyber, and fraud risks, it said. He will be responsible for strengthening security and scalability of the group's core payments business, including homegrown real-time payments system, and Unified Payments Interface among others. **BS REPORTER**

has two (acceptance devices), may also have dissatisfaction from time to time. This can either be with the device or with the relationship manager, and merchants look for replacements," she said.

The company had posted a consolidated net profit of ₹4.04 crore in the third quarter of financial year 2025-26 (Q3FY26), after it had reported a wider net loss of ₹53.18 crore in Q3FY25. MobiKwik's revenue from operations grew 7.22 per cent to ₹288.94 crore in Q3FY26, compared with ₹269.47 crore in Q3FY25. On a quarter-on-quarter basis, revenue rose 6.93 per cent from ₹270.21 crore in Q2FY26.

Qcom boom reshapes packaged food mkt

Segment can grow from \$4 bn to \$25 bn in GMV by 2030: Redseer report

PEERZADA ABRAR
Bengaluru, 19 March

India's packaged food and beverages market is entering a new phase of growth, projected to expand to over \$150 billion from about \$100 billion by 2030, according to consulting firm Redseer's latest report, "Reinventing Packaged F&B with Quick Commerce."

Within this evolving landscape, the quick commerce (qcom) channel alone is expected to scale from \$4 billion today to more than \$25 billion in gross merchandise value (GMV) by 2030, driven by rising demand for speed, convenience, and high-frequency consumption.

Growth trajectory

- India's packaged food and beverages (F&B) market is projected to grow over \$150 billion by 2030
- Qcom has moved well beyond being a last-minute fulfilment channel

"Qcom is emerging as a structural force in the packaged food and beverages market, driven by its ability to capture demand at the point of intent," said Mrigank Gutgutia, partner, Redseer Strategy Consultants. "What was once seen

- With over 50 million monthly users across over 250 cities, it is beginning to influence everyday purchase behaviour
- Qcom's share in the packaged (F&B) market is expected to rise up to fivefold by 2030

primarily as a distribution channel is now starting to shape category strategy, innovation priorities, and investment decisions across the ecosystem. For brands, operators, and investors, this marks a fundamental shift in how growth will

increasingly be built and realised." Qcom has moved well beyond being a last-minute fulfilment channel. With over 50 million monthly users across over 250 cities, it is beginning to influence everyday purchase behaviour. Its share in the packaged food and beverage (F&B) market is expected to rise from about 4 per cent today to nearly 15-20 per cent by 2030, growing significantly faster than other formats and steadily taking share from them.

Consumers are becoming more deliberate in their food choices, with younger cohorts driving demand for higher-protein and cleaner-label products.

Aditya Khaitan resigns from Kilburn Engineering board

Aditya Khaitan (pictured), a member of the promoter family of Kilburn Engineering, has stepped down from the company's board, it said on Thursday. The move follows the resignation of Amritanshu Khaitan from the board of group firm McLeod Russel, the tea producer.

Aditya Khaitan had resigned as non-executive director due to other commitments with effect from March 19. Kilburn said in a regulatory filing.

Khaitan's resignation letter mentioned that he was resigning as a non-executive director of Kilburn Engineering with immediate effect in order to devote more time to his other endeavours. The younger son of Brij Mohan Khaitan and Amritanshu's uncle is the chairman and



managing director of the country's largest bulk tea producer. The back-to-back boardroom changes at the two companies — McLeod and Kilburn — signal a demarcation of operational control and governance within the promoter group. **ISHITA AYAN DUTT**

Punjab & Sind Bank
(A Government of India Undertaking)
Digital Banking Department
E-mail: ho.dbd@psb.bank.in

TENDER NOTICE

Sealed tenders are invited for Request for Empanelment of FinTech companies. For specifications & other relevant details, Please visit Bank's website (<https://punjabandsind.bank.in>). Any further changes related to the said Tender shall be posted on Bank's website only.

Date: 20.03.2026 **Dy. General Manager (DBD)**

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Recommendations of the Committee of Independent Directors ("IDC") on the Open Offer to the Public Shareholders of Photon Capital Advisors Limited ("Photon"/"Target Company") under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations, 2011")

1)	Date	March 19, 2026
2)	Name of the Target Company ("TC")	Photon Capital Advisors Limited
3)	Details of the Open Offer pertaining to Target Company	The Open Offer is made by the Acquirer in terms of Regulations 3(1) and 4 of SEBI (SAST) Regulations, 2011 for acquisition of up to 7,11,000 fully paid-up equity shares having face value of ₹10 each representing 26.13% of Emerging Voting Share Capital of the Target Company at a price of ₹115.00 per Equity Share from the Eligible Equity Shareholders of the Target Company in terms of SEBI (SAST) Regulations, 2011.
4)	Name of the Acquirer	Mr. Sreeram Reddy Vanga
5)	Name of the Manager to the Offer	Mark Corporate Advisors Private Limited (SEBI Reg. No.: INM000012128) Address: 404/1, The Summit, Sant Janabai Road (Service Lane), Off Western Express Highway, Vile Parle (East), Mumbai - 400057 Email ID: openoffer@markcorporateadvisors.com
6)	Members of the Committee of Independent Directors	(i) Mr. Venkata Subash Lingareddy (DIN: 00125240) : Chairman (ii) Mr. Sarath Kumar Jutur (DIN: 05187764) : Member
7)	IDC Member's relationship with the TC (Director, equity shares owned, any other contract/relationship), if any	All the Members of the IDC are Independent Directors on the Board of the Target Company. Mr. Sarath Kumar Jutur holds 1 equity share of Target Company. Barring this, none of members of the Committee of Independent Directors hold any equity shares in the Target Company. None of the members of the IDC have entered into any contract or have other relationship with the Target Company, except as mentioned above.
8)	Trading in the equity shares/ other securities of the TC by IDC Members	None of the members of the IDC have traded in any of the Equity Shares/ securities of the Target Company during the: (a) 12 months period preceding the date of the PA; and (b) period from the date of the PA and till the date of this recommendation.
9)	IDC Member's relationship with the Acquirer (Director, equity shares owned, any other contract/relationship), if any	None of the members of IDC: (a) are Directors on the Board of the Acquirer; (b) hold any equity shares or other securities of the Acquirer; and (c) have any contracts/ relationship with the Acquirer.
10)	Trading in the Equity Shares/ other securities of the Acquirer by IDC Members	None of the members of the IDC have traded in any of the Equity Shares/ securities of the Acquirer during the: (a) 12 months period preceding the date of the PA; and (b) period from the date of the PA and till the date of this recommendation.
11)	Recommendation on the Open offer, as to whether the offer is fair and reasonable	Based on a review of the relevant information (as set out in the summary of reasons for recommendation below), the IDC is of the opinion that the Offer Price of ₹115.00 per Equity Share is in accordance with the applicable regulations being SEBI (SAST) Regulations 2011 and accordingly, is fair and reasonable.
12)	Summary of reasons for recommendation	IDC has taken into consideration the following for making the recommendation: IDC has reviewed (a) The Public Announcement ("PA") dated January 20, 2026 in connection with the Offer issued on behalf of the Acquirer; (b) The Detailed Public Statement ("DPS") dated January 28, 2026; and (c) The Letter of Offer ("LoF") dated March 12, 2026. Based on the review of PA, DPS and LoF, the IDC is of the opinion that the Offer Price of ₹115.00 per equity share for public shareholders offered by the Acquirer (more than the highest price amongst the selective criteria mentioned under Justification of Offer Price) is in line with the regulation prescribed by SEBI under the Regulations and prima facie appears to be justified. However, the Public Shareholders should independently evaluate the Offer and take informed decision in the matter.
13)	Disclosure of Voting Pattern of IDC	The recommendations were unanimously approved by the members of the IDC present at the meeting held on March 19, 2026.
14)	Details of Independent Advisors, if any	None
15)	Any other matter(s) to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations, 2011. For and on behalf of

The Committee of Independent Directors of
Photon Capital Advisors Limited

Venkata Subash Lingareddy
Chairman-IDC
(DIN: 00125240)

Date : March 19, 2026
Place : Hyderabad

Indian Overseas Bank
Information Technology Department
Central Office: 763, ANNA SALAI, CHENNAI-600002

Indian Overseas bank (IOB) invites bids for the following:
GOVERNMENT E-MARKET PORTAL - Supply, Implementation, Maintenance of Cheque Truncation System (CTS) under Capex model.

BID NO: GEM/2026/B/7367951
DATED 17.03.2026

The Above GEM Tender document is also available and can be downloaded from the following websites www.iob.bank.in & www.gem.gov.in For Tender details and future amendments, if any, keep referring to the following website www.gem.gov.in

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CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR ATTENTION TO THE SHAREHOLDERS OF
ASGARD ALCOBEV LIMITED
 (Formerly known as *Banganga Paper Industries Limited*) ("AAL"/"TARGET COMPANY"/"TC")
 (Corporate Identification No. L11010MH1984PLC03082)
 Registered Office: Sr. No. 186, Gavalwadi Road, Ashewadi, Ramshej, Nashik, Maharashtra - 422003, India
 Phone No.: +91-8974948035; Email id: info@asgardalcobev.com; Website: www.asgardalcobev.com

In compliance with Regulations 3 (1) and 4 read with Regulations 15 of the SEBI (SAST) Regulations, 2011
 This corrigendum to the detailed public statement is being issued by Navigant Corporate Advisors Limited, on behalf of Ronak Jain (Acquirer-1), Sarita Jain (Acquirer-2), Priyanka Jain (Acquirer-3) and K K Impex & Trading Private Limited (Acquirer-4) (Acquirer-1, Acquirer-2, Acquirer-3 and Acquirer-4 hereinafter collectively referred to as the "Acquirers") along with Karan Jain (PAC-1), Karishma Rohit Jain (PAC-2) and Radhika Karan Jain (PAC-3), (PAC-1, PAC-2 and PAC-3 hereinafter collectively referred to as the "PACs") in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") and the SEBI Observation Letter No. I/6981/2026 dated March 13, 2026 in respect of Open Offer ("Offer") for the acquisition up to 9,17,41,759 Equity Shares of Re. 1/- each representing 26.00% of the expanded equity and voting share capital of the Target Company. The Detailed Public Statement ("DPS") pursuant to the Public Announcement ("PA") made by the Acquirers have appeared in Business Standard - English Daily (all editions); Business Standard - Hindi Daily (all editions); Pratahkal - Marathi Daily (Mumbai edition) and Prahaar - Marathi Daily (Nashik Edition) on 22nd December, 2025.

THE SHAREHOLDERS OF THE TARGET COMPANY ARE REQUESTED TO KINDLY NOTE THAT THE FOLLOWING INFORMATION RELATED TO OFFER:

1. Update in the schedule of Activities: The original and revised schedule of activities is set forth as below:

Activity	Original Date	Original Day	Revised Date	Revised Day
Public Announcement	17.12.2025	Wednesday	17.12.2025	Wednesday
Publication of Detailed Public Statement in newspapers	22.12.2025	Monday	22.12.2025	Monday
Submission of Detailed Public Statement to BSE, Target Company & SEBI	22.12.2025	Monday	22.12.2025	Monday
Last date of filing draft letter of offer with SEBI	30.12.2025	Tuesday	30.12.2025	Tuesday
Last date for a Competing offer	13.01.2026	Tuesday	13.01.2026	Tuesday
Receipt of comments from SEBI on draft letter of offer	20.01.2026	Tuesday	13.03.2026	Friday
Identified date*	22.01.2026	Thursday	17.03.2026	Tuesday
Date by which letter of offer be dispatched to the shareholders	30.01.2026	Friday	25.03.2026	Wednesday
Last date for revising the Offer Price	04.02.2026	Wednesday	01.04.2026	Wednesday
Comments from Committee of Independent Directors of Target Company	04.02.2026	Wednesday	01.04.2026	Wednesday
Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchange and Target Company	05.02.2026	Thursday	02.04.2026	Thursday
Date of Opening of the Offer	06.02.2026	Friday	06.04.2026	Monday
Date of Closure of the Offer	20.02.2026	Friday	20.04.2026	Monday
Post Offer Advertisement	27.02.2026	Friday	27.04.2026	Monday
Payment of consideration for the acquired shares	09.03.2026	Monday	05.05.2026	Tuesday
Final report from Merchant Banker	16.03.2026	Monday	12.05.2026	Tuesday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirers, PACs, Selling Company, Promoters of Target Company and Preferential Allottees) are eligible to participate in the Offer any time before the closure of the Offer.

All other terms and conditions remain unchanged. Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS AND PACs

NAVIGANT CORPORATE ADVISORS LIMITED
 804, Meadows, Sahar Plaza Complex, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059.
 Tel No. +91 22 4120 4837 / 4973 5078
 Email id: navigant@navigantcorp.com
 Website: www.navigantcorp.com
 SEBI Registration No: INM000012243
 Contact Person: Mr. Sarthak Vijani

Place: Mumbai
 Date: March 19, 2026

इण्डियन ओवरसीज बैंक
 सूचना प्रौद्योगिकी विभाग
 केंद्रीय कार्यालय : 763, अण्णा साहेब, चेन्नै - 600002

इण्डियन ओवरसीज बैंक (आइओबी) निम्नलिखित के लिए बोली लगाने हेतु आमंत्रित करता है:

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बोली सं. - जीईएम/2026/बी/7367951
 दिनांक 17.03.2026

उपरोक्त निविदा के लिए जीईएम दस्तावेज उल्लिखित वेबसाइटों www.job.bank.in एवं www.gem.gov.in पर उपलब्ध है, जहाँ से डाउनलोड किया जा सकता है। निविदा का विवरण और मतिथ में किए जाने वाले किसी भी संशोधन के लिए, उचित वेबसाइट www.gem.gov.in का संदर्भ लेते रहें।

बड़ौदा ग्लोबल शेयर्ड सर्विसेज लिमिटेड
Baroda Global Shared Services Ltd.
 (बैंक ऑफ इंडिया की पूर्ण स्वामित्व वाली सहायक कंपनी)
 CIN No. U74999MH20170292430

पंजीकृत कार्यालय - 5वीं मंजिल, बड़ौदा सन टॉवर, सी - 34, जी ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (ई), मुंबई 400 051

RFP for Supply, Installation & Maintenance of Laptops

बड़ौदा ग्लोबल शेयर्ड सर्विसेज लिमिटेड (बीजीएसएसएल), 27वीं मंजिल, गिफ्ट जून टावर, गिफ्ट सिटी, गांधीनगर, गुजरात - 382355, लेटरमि की आपूर्ति, स्थापना और रखरखाव के लिए निविदाएं आमंत्रित करता है। निविदा प्राप्त का विवरण BGSS वेबसाइट: www.bgss.in पर निविदा अनुमति के अंतर्गत उपलब्ध है। "परिशिष्ट" यदि कोई हो, केवल BGSS वेबसाइट पर जारी किया जाएगा और बोली लगाने वाले को निविदा को अंतिम रूप से जमा करने से पहले इसका उल्लेख करना होगा।

निविदाएं जमा करने की अंतिम तिथि जीईएम पोर्टल पर निर्दिष्ट की जाएगी।

जाह: गांधीनगर
 तारीख: 20th March, 2026

प्रमुख - प्रशासनिक विभाग
 BGSS, गिफ्ट सिटी, गांधीनगर
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 फोन: 011-23456004, वेबसाइट: www.pfcindia.co.in CIN: L65910DL1986GOI024862

भौतिक शेयरों के अंतरण और डीमैटरियलाइजेशन के लिए विशेष विंडो

सूचित किया जाता है कि सेबी ने 1 अप्रैल, 2019 से भौतिक माध्यम से प्रतिभूतियों के अंतरण को बंद कर दिया है। सेबी परिपत्र सं. एचओ/38/13/11(2)2026-एमआईआरएसडी-पीओडी/आई/3750/2026 दिनांक 30 जनवरी, 2026 के अनुसार (यह परिपत्र पीएफसी की वेबसाइट <https://www.pfcindia.co.in/ensite/Home/VS/10348>) पर भी उपलब्ध है) निवेशकों को उनके शेयरों तक उचित पहुंच प्राप्त करने में सुविधा प्रदान करने के लिए 5 फरवरी, 2026 से 4 फरवरी, 2027 तक एक वर्ष की अवधि के लिए एक विशेष विंडो खोली गई है। यह विंडो उन अंतरण अनुरोधों के लिए भी उपलब्ध होगी जो पहले प्रस्तुत किए गए थे और दस्तावेजों/प्रक्रिया/या अन्य किसी कारण से अस्वीकृत/वापस कर दिए गए/जिन पर ध्यान नहीं दिया गया था। इस प्रकार अंतरित शेयर अनिवार्य रूप से केवल डीमैटर रूप में ही अंतरित की जाते हैं जमा किए जाएंगे और अंतरण के पंजीकरण की तिथि से एक वर्ष की अवधि के लिए लॉक-इन अवधि में रहेंगे। उक्त लॉक-इन अवधि के दौरान ऐसे शेयरों को अंतरित/ग्रहणाधिकार/गिरवी नहीं रखा जायेगा। इस विंडो की प्रयोज्यता के संबंध में स्पष्टता के लिए नीचे दी गई मैट्रिक्स देखें:

अंतरण विलेख के निष्पादन की तिथि	क्या आपने 1 अप्रैल, 2019 से पहले अंतरण के लिए प्रस्तुत किया था?	प्रतिभूति प्रमाणपत्र उपलब्ध है?	क्या आप वर्तमान विंडो में प्रस्तुत करने के पात्र हैं?
1 अप्रैल 2019 से पहले	हाँ (यह नया प्रस्तुतीकरण है)	हाँ	✓
1 अप्रैल 2019 से पहले	हाँ (इसे पहले अस्वीकार/वापस कर दिया गया था)	हाँ	✓
1 अप्रैल 2019 से पहले	हाँ	नहीं	X
1 अप्रैल 2019 से पहले	नहीं	नहीं	X

पात्र निवेशक उपर्युक्त सेबी परिपत्र के अनुपालन में अनिवार्य दस्तावेज जमा करके निर्धारित समय के भीतर हमारे रजिस्ट्रार और शेयर ट्रांसफर एजेंट (आर एंड टीए) के पास अपने शेयर अंतरण/डीमैटरियलाइजेशन अनुरोध प्रस्तुत कर सकते हैं। इस मामले में किसी भी सहायता, प्रश्न या स्पष्टीकरण के लिए कृपया हमारे आर एंड टीए से निम्नलिखित पते पर संपर्क करें:

आर एंड टीए	केफिन टेक्नोलॉजीज लिमिटेड (यूनिट: पावर फाइनेंस कॉर्पोरेशन लिमिटेड)
पता	सेलेनियम टावर बी, प्लॉट नं. 31 और 32, फाइनेंशियल डिस्ट्रिक्ट, वानकरामगुडा, सेरिलिंगमपल्ली मंडल, हैदराबाद 500032
ईमेल	einward.ris@kfintech.com
फोन नंबर	+91 4067162222
वेबसाइट	www.kfintech.com

POST OFFER ADVERTISEMENT UNDER REGULATION 18 (12) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AND AMENDMENTS THERETO ("SEBI (SAST) REGULATIONS, 2011") FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

KESORAM INDUSTRIES LIMITED
 (CIN: L17119WB1919PLC003429)
 Registered Office at: Birla Building, 9/1, R N Mukherjee Road, Kolkata-700001, West Bengal, India.
 Contact No.: +91 33 2243 5453 • Email ID: corporate@kesoram.com • Website: www.kesocorp.com

Open Offer for acquisition up to 8,07,72,600 fully paid-up equity shares having face value of ₹10 each representing 26.00% of Voting Share Capital of Kesoram Industries Limited ("Kesoram"/"Target Company") at a price of ₹5.48 per equity share from the public shareholders of the Target Company by Frontier Warehousing Limited ("Acquirer") pursuant to and in compliance with Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations, 2011").

This Post Offer Advertisement is issued by Mark Corporate Advisors Private Limited ("Manager to the Offer"), in respect of the Open Offer, on behalf of the Acquirer, pursuant to and in compliance with Regulation 18(12) of SEBI (SAST) Regulations, 2011. The Detailed Public Statement with respect to the Offer was made on December 11, 2025, in the following newspapers:

Publication	Language	Edition(s)
Business Standard	English	All Editions
Business Standard	Hindi	All Editions
Navshakti	Marathi	Mumbai Edition
Ei Samay	Bengali	Kolkata Edition

1) Name of the Target Company	: Kesoram Industries Limited
2) Name of the Acquirer	: Frontier Warehousing Limited
3) Name of the Manager to the Offer	: Mark Corporate Advisors Private Limited
4) Name of the Registrar to the Offer	: MCS Share Transfer Agent Limited
5) Offer Details:	
a) Date of Opening of the Offer	: Thursday, February 26, 2026
b) Date of Closure of the Offer	: Thursday, March 12, 2026
6) Date of Completion of Payment of Consideration and communication of Rejection/Acceptance	: Wednesday, March 18, 2026

7) Details of Acquisition by the Acquirer:

Sr. No.	Particulars	Proposed in the Letter of Offer	Actuals
7.1.	Offer Price (in ₹)	₹5.48 per Equity Share	₹5.48 per Equity Share
7.2.	Aggregate number of Shares tendered	Up to 8,07,72,600 Equity Shares ⁽¹⁾	84,525 Equity Shares
7.3.	Aggregate number of Shares accepted	Up to 8,07,72,600 Equity Shares ⁽¹⁾	84,525 Equity Shares
7.4.	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹44,26,33,848 ⁽¹⁾⁽²⁾	₹4,63,197 ⁽²⁾
7.5.	Shareholding of the Acquirer before Public Announcement		
	• Number	Nil	Nil
	• % of Voting Share Capital	Not Applicable	Not Applicable
7.6.	Shares acquired by way of Preferential Allotment		
	• Number	Nil	Nil
	• % of Voting Share Capital	Not Applicable	Not Applicable
7.7.	Shares acquired by way of Share Purchase Agreement		
	• Number	13,29,69,279	13,29,69,279 ⁽⁴⁾
	• % of Voting Share Capital	42.80%	42.80% ⁽⁴⁾
7.8.	Shares Acquired by way of Open Offer		
	• Number	8,07,72,600 ⁽¹⁾	84,525
	• % of Voting Share Capital	26.00%	0.03%
7.9.	Shares acquired after Detailed Public Statement ("DPS")		
	• Number	Nil	Nil
	• % of Voting Share Capital	Not Applicable	Not Applicable
7.10.	Post Offer Shareholding of the Acquirer		
	• Number	21,37,41,879	13,30,53,804 ⁽⁴⁾
	• % of Voting Share Capital	68.80%	42.83% ⁽⁴⁾
7.11.	Pre & Post offer Shareholding of the Public:		
	• Number	17,60,12,980	17,60,12,980
	• % of Voting Share Capital	56.66%	56.66%
	• Number	9,69,21,784	17,76,09,859
	• % of Voting Share Capital	31.20%	57.17%

(1) Assuming full acceptance in the Open Offer.
 (2) Excludes Brokerage and other charges.
 (3) Includes other members of the Promoter/Promoter Group (who are not forming part of SPA) and shall be re-classified as public shareholder, in accordance with Regulation 31A of the SEBI (LODR) Regulations, 2015, as amended.
 (4) If the Completion does not happen as contemplated under SPA, then the equity shares acquired by the Acquirer in the Open Offer shall be classified in public category as the Acquirer shall not have any control on the Target Company.

8) The Acquirer accepts full responsibility for the information contained in this Post Offer Advertisement and for the obligations under SEBI (SAST) Regulations, 2011.

9) A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited, National Stock Exchange of India Limited, The Calcutta Stock Exchange Limited, Luxembourg Stock Exchange and will be dispatched to the registered office of the Target Company.

Capitalized terms used in this advertisement, but not defined herein, shall have the same meanings assigned to such terms in the Letter of Offer dated February 13, 2026.

Issued by Manager to the Offer:

MARK CORPORATE ADVISORS PRIVATE LIMITED
 CIN: U67190MH2008PTC181996
 404/1, The Summit, Sant Janabai Road (Service Lane), Off W. E. Highway, Vile Parle (East), Mumbai-400 057.
 Tel. No.: +91 22 2612 3207/08
 Contact Person: Mr. Manish Gaur
 E-Mail: openoffer@markcorporatoadvisors.com
 Investor Grievance Email ID: investorgrievance@markcorporatoadvisors.com
 SEBI Regn No.: INM000012128

For and on behalf of the Acquirer:
 For Frontier Warehousing Limited
 Sd/-
 Gautam Agarwalla
 Managing Director
 DIN: 00413204

PHOTON CAPITAL ADVISORS LIMITED
 (CIN: L65910TG1983PLC004368)
 Registered Office: Plot No. 90-A, Road No. 9, Jubilee Hills, Hyderabad-500033, Telangana, India
 Contact No.: +91 99513 39995 • Email ID: info@pcalindia.com/groupccal@gmail.com • Website: www.pcalindia.com

Recommendations of the Committee of Independent Directors ("IDC") on the Open Offer to the Public Shareholders of Photon Capital Advisors Limited ("Photon"/"Target Company") under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations, 2011")

1) Date	March 19, 2026
2) Name of the Target Company ("TC")	Photon Capital Advisors Limited
3) Details of the Open Offer pertaining to Target Company	The Open Offer is made by the Acquirer in terms of Regulations 3(1) and 4 of SEBI (SAST) Regulations, 2011 for acquisition of up to 7,11,000 fully paid-up equity shares having face value of ₹10 each representing 26.13% of Emerging Voting Share Capital of the Target Company at a price of ₹115.00 per Equity Share from the Eligible Equity Shareholders of the Target Company in terms of SEBI (SAST) Regulations, 2011.
4) Name of the Acquirer	Mr. Sreeram Reddy Vanga
5) Name of the Manager to the Offer	Mark Corporate Advisors Private Limited (SEBI Reg. No.: INM000012128) Address: 404/1, The Summit, Sant Janabai Road (Service Lane), Off Western Express Highway, Vile Parle (East), Mumbai - 400057 Email ID: openoffer@markcorporatoadvisors.com
6) Members of the Committee of Independent Directors	(i) Mr. Venkata Subash Lingareddy (DIN: 00125240) : Chairman (ii) Mr. Sarath Kumar Jutur (DIN: 05187764) : Member
7) IDC Member's relationship with the TC (Director, equity shares owned, any other contract/relationship), if any	All the Members of the IDC are Independent Directors on the Board of the Target Company. Mr. Sarath Kumar Jutur holds 1 equity share of Target Company. Barring this, none of members of the Committee of Independent Directors hold any equity shares in the Target Company. None of the members of the IDC have entered into any contract or have other relationship with the Target Company, except as mentioned above.
8) Trading in the equity shares/other securities of the TC by IDC Members	None of the members of the IDC have traded in any of the Equity Shares/ securities of the Target Company during the: (a) 12 months period preceding the date of the PA; and (b) period from the date of the PA and till the date of this recommendation.
9) IDC Member's relationship with the Acquirer (Director, equity shares owned, any other contract/relationship), if any	None of the members of IDC: (a) are Directors on the Board of the Acquirer; (b) hold any equity shares or other securities of the Acquirer; and (c) have any contracts/ relationship with the Acquirer.
10) Trading in the Equity Shares/other securities of the Acquirer by IDC Members	None of the members of the IDC have traded in any of the Equity Shares/ securities of the Acquirer during the: (a) 12 months period preceding the date of the PA; and (b) period from the date of the PA and till the date of this recommendation.
11) Recommendation on the Open offer, as to whether the offer is fair and reasonable	Based on a review of the relevant information (as set out in the summary of reasons for recommendation below), the IDC is of the opinion that the Offer Price of ₹115.00 per Equity Share is in accordance with the applicable regulations being SEBI (SAST) Regulations 2011 and accordingly, is fair and reasonable.
12) Summary of reasons for recommendation	IDC has taken into consideration the following for making the recommendation: IDC has reviewed (a) The Public Announcement ("PA") dated January 20, 2026 in connection with the Offer issued on behalf of the Acquirer; (b) The Detailed Public Statement ("DPS") dated January 28, 2026; and (c) The Letter of Offer ("LoF") dated March 12, 2026. Based on the review of PA, DPS and LoF, the IDC is of the opinion that the Offer Price of ₹115.00 per equity share for public shareholders offered by the Acquirer (more than the highest price amongst the selective criteria mentioned under Justification of Offer Price) is in line with the regulation prescribed by SEBI under the Regulations and prima facie appears to be justified. However, the Public Shareholders should independently evaluate the Offer and take informed decision in the matter.
13) Disclosure of Voting Pattern of IDC	The recommendations were unanimously approved by the members of the IDC present at the meeting held on March 19, 2026.
14) Details of Independent Advisors, if any	None
15) Any other matter(s) to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations, 2011. For and on behalf of

The Committee of Independent Directors of
Photon Capital Advisors Limited
 Sd/-
 Venkata Subash Lingareddy
 Chairman-IDC
 (DIN: 00125240)

Date : March 19, 2026
 Place : Hyderabad

MARK

DATE : March 20, 2026
 PLACE : Kolkata

बृहन्मुंबई महानगरपालिका

क्र. उप. प्र. अभि./इ.प्र./१०६८६/पी व आर/प.उ.-२ दि. १७ मार्च, २०२६

जाहीर सूचना

उप प्रमुख अभियंता (इमारत प्रस्ताव) प.उ.-२, कादिवली (पूर्व) यांच्या कार्यालयात दैनंदिन स्वच्छता करण्यासाठी हाऊस किंपींगची सेवा पुरविण्यासाठी दि. ०१.०४.२०२६ ते दि. ३०.०९.२०२६ पर्यंत कंत्राटी कामगारांची नेमणूक करावयाची आहे. यासाठी सदर कामासाठी फक्त स्थानिक अनुभवी अशासकीय संस्थांची सोडत पद्धतीने निवड करण्याबाबतची जाहीर सूचना म.न.पा. संकेत स्थळावर Portal.nmvg.gov.in प्रदर्शित करण्यात आली आहे. सदर निविदेची तारीख दि. ३०.०३.२०२६ आहे.

इच्छुक संस्था या योजनेची सर्व माहिती मुख्य लिपिक (व्यय) इमारत प्रस्ताव (प.उ.-२) यांच्या कार्यालयात कोणत्याही कामाच्या दिवशी शनिवार व सुट्टीचा दिवस सोडून लेखी अर्ज रु. ३६३०/- अधिक १८% जीएसटी या किमतीत रोख स्वरूपात चलन काढून दि. २३.०३.२०२६ ते दि. २७.०३.२०२६ या दिवशी सकाळी १०.३० ते दुपारी १.०० वाजेपर्यंत विकत घेऊ शकतात. तसेच दि. ३०.०३.२०२६ पर्यंत E.M.D. Deposit भरता येईल.

सही/- उप-प्रमुख अभियंता (इ.प्र.) प.उ.-२

पीआरओ/३३१४/जाहि./, २०२५-२६

कुठेही पाणी साचू देऊ नका, डासांना नियंत्रण देऊ नका

मुंबई, शुक्रवार, दि. २० मार्च २०२६

जाहीर सूचना

नवम जनतेला सूचना याद्वारे देण्यात येते की येथील खालील लिहिलेल्या पहिल्या परिशिष्टात अधिक विवेचने वार्षिकेच्या सखे क्र. २२ हिस्सा क्र. ३ ("पहिली जमीन") आणि सखे क्र. २२ हिस्सा क्र. ४ ("दुसरी जमीन") (एकत्रित "सदर मिळकत") धारक जमिनीच्या सन्मतीत येथील खालील लिहिलेल्या दुसऱ्या परिशिष्टात अधिक विवेचने वार्षिकेचे मूळ नामाधिकार दलावेत ("मूळ दस्तावेज") हे हक्के/मालक झाले आणि/किंवा अथक शोध घेऊनही तपास लागत नाही. आम्ही दुसऱ्या परिशिष्टात उल्लेखित मूळ दस्तावेज हक्के/मालक झाल्याचे कळविणारा लॉन्ग रिपोर्ट क्र. ३७३३५-२०२६ धारक १८ मार्च २०२६ रोजी मलबार हिल पोलीस स्टेशन येथे तक्रार दाखल केली केली आणि तक्रार नोंदविण्यात आली आहे.

कोणीही व्यक्ती किंवा पक्षकार जे सदर मिळकतीशी संबंधित मूळ दस्तावेज ताब्यात असल्याचा किंवा प्रभार असल्याचा हक्कपूर्ण दावा करित आहेत त्यांना निम्नव्याखरीकारांकडे ते परत करण्यासाठी खालील दिलेल्या संदर्भार संकेत करण्याची विनंती करण्यात येत आहे.

वरील उल्लेखित पहिले परिशिष्ट

("सदर मिळकतीचे" वर्णन) गाव येथेच, तालुका अलीबाग, जिल्हा रायगड येथे स्थित (i) सखे क्र. २२ हिस्सा क्र. ३ मोजमापित ११ आरस, ११०० चौरस मीटरची समतुल्य आणि (ii) सखे क्र. २२ हिस्सा क्र. ३ मोजमापित १ हेक्टर, ११ आरस, ११०० चौरस मीटरची समतुल्य धारक जेत जमिनीचे सर्व ते भाग आणि विभाग.

वरील उल्लेखित दुसरे परिशिष्ट

(हक्के/मालक/ मूळ दस्तावेजांची" सूची) १. पहिल्या जमिनीच्या सन्मतीत लिखित मनहलाल शाह आणि अभय साजनलाल चोक्सी व मधुलिका अभय चोक्सी दरम्यान निष्पादित क्र. १२४९ सन १९९९ अंतर्गत रिटसर नोंदणीकृत दिनांक १६ मार्च, १९९३ रोजीचा विक्री विलेख. २. दुसऱ्या जमिनीच्या सन्मतीत मनहलाल शिवलाल शाह आणि अभय साजनलाल चोक्सी व गौरव अमच चोक्सी दरम्यान निष्पादित क्र. १२४८ सन १९९९ अंतर्गत रिटसर नोंदणीकृत दिनांक १५ मार्च, १९९३ रोजीचा विक्री विलेख.

सदर दिनांक २० मार्च, २०२६ ठिकाण: मुंबई

अभय साजनलाल चोक्सी, मधुलिका अभय चोक्सी

गौरव अभय चोक्सी सिट्टाई अभय चोक्सी

२२१-ए, ग्रँड पार्डी अपार्टमेंट्स, ए. के. मार्ग, डॅडी सेठ हिल, केम्पस कॉर्नर, मुंबई ४०००२६

मोबा: ९२२०७८२९२

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जाहीर सूचना

आमच्या अशिलांच्या वतीने आम्ही एन. टी. पी.ए. प्रॉपर्टीज लिमिटेड यांच्या नामाधिकाराची चौकशी करित आहोत, जी खरेदीच्या अनुषंगाने आलिम्पस अपार्टमेंट्स मध्ये मूळ आओखल्या जाणाऱ्या इमारतीच्या खऱ्या मजकुरातील सन्मतीत क्रमांक ४०७ आणि ४१२, या दोन्ही मूळ अनुषंगाने २,५३४ चौरस फुट चढई क्षेत्र मोजमापित, पत्ता ५सी अन्वटापाट रोड, मुंबई ४०००२६ (यापुढे "इमारत" असे संबोधण्यात येईल) तसेच इमारतीच्या तळमजकुरातील कर्मचारी निवास क्रमांक २ आणि इमारतीच्या आवारातील आच्छादित गॅरज क्रमांक २७ (यापुढे "गॅरज" असे संबोधण्यात येईल) आच्छादित असून, त्यांचे अधिक विषय वर्णन खालील लेखी परिशिष्टात नमूद केले आहे.

सदर जागेबाबत किंवा तिच्या कोणत्याही भागाबाबत विक्री, हस्तांतरण, अदलाबदल, नेमणूक, भाडेपट्टी, पोटाभाडेपट्टी, भाडेकरार, पोटाभाडेकरार, लीज अँड लायसेन्स, गहाण, वारसा, भेट, धारणाधिकार, भार, सुधारणिकार, विवस्वत व्यवस्था, ताबा किंवा कोणत्याही अन्य प्रकारे कोणत्याही करारपत्र, दस्तऐवज, लेखन, कोर्टविक व्यवस्था / तडजोड, वादप्रकरण, हक्कमना किंवा कोणत्याही न्यायालयाच्या आदेशाद्वारे, कारागृह किंवा अन्य कोणत्याही प्रकारे, कोणत्याही स्वरूपाचा हिस्सा, हक्क, नामाधिकार किंवा हितसंबंध धारण करणाऱ्या किंवा दावा करणाऱ्या सर्व व्यक्तींनी, त्यासंबंधीची माहिती व त्या अनुषंगाने प्रमाणित खरी कागदपत्रांची प्रत, हे प्रकाशित झाल्याच्या दिनांकापासून १४ (चौदा) दिवसांच्या आत खाली सही करणाऱ्यास लेखी स्वरूपात कळविणे आवश्यक आहे; अन्यथा असा समक करण्यात येईल की असा कोणताही दावा, हक्क, नामाधिकार, इन्टेटी किंवा हितसंबंध अस्तित्वात नाही आणि त्याकडे दुर्लक्ष करण्यात येईल. तसेच तो माफ केलेला किंवा सोडून दिलेला समजला जाईल आणि/किंवा तो आमच्या अशिलांवर बंधनकारक राहणार नाही, आणि आमचे अशिल कोणत्याही व्यक्तीच्या अशा दावे व आक्षेपांचा कोणताही संदर्भ न घेता खरेदीची प्रक्रिया पूर्ण करतील.

परिशिष्ट

(सदर जागेचे वर्णन)

आलिम्पस को-ऑपरेटिव्ह हाउसिंग सोसायटी लिमिटेडचे रु. ५०/- (रुपये पन्नास प्रत्येकी) दर्शनी मूल्याचे ५ (पाच) साधे पूर्णतः भागभरणा केलेले समभाग, एकूण मूल्य रु. २५०/- (रुपये दोनशे पन्नास फक्त), जे विशिष्ट क्रमांक १८१ ते १८५ (दोन्ही समाविष्ट) धारण करीत असून, ते शेअर प्रमाणपत्र क्रमांक ५६ (डुब्लिकेट), दिनांक १६ जून २००४ मध्ये समाविष्ट आहेत, तसेच रु. ५०/- (रुपये पन्नास प्रत्येकी) दर्शनी मूल्याचे ५ (पाच) साधे पूर्णतः भागभरणा केलेले समभाग, एकूण मूल्य रु. २५०/- (रुपये दोनशे पन्नास फक्त), जे विशिष्ट क्रमांक ३९९ ते ३९५ (दोन्ही समाविष्ट) धारण करीत असून, ते शेअर प्रमाणपत्र क्रमांक ५७ (डुब्लिकेट), दिनांक १६ जून २००४ मध्ये समाविष्ट आहेत, आणि त्यासंबंधित आलिम्पस अपार्टमेंट्स मध्ये मूळ आओखल्या जाणाऱ्या (यापुढे "इमारत" संबोधण्यात येईल) इमारतीच्या खऱ्या मजकुरातील अंदाजे २,५३४ चौरस फुट चढई क्षेत्र मोजमापित रहिवासी सन्मतीत क्रमांक ४०७ आणि ४१२, ही इमारत २१४९.०२ चौरस मीटर मोजमापित जमिनीवर बांधलेली असून, ती मलबार अँड कॅंबाला हिल विभागातील कॅंडस्ट्रल सखे क्रमांक १बी/६६५ धारण करणारी आहे आणि बृहन्मुंबई महानगरपालिकेच्या डी-वार्डमध्ये कर-आकारणी करण्यात आलेली असून, ५सी अन्वटापाट रोड, मुंबई ४०००२६ येथे, मुंबई शहर आणि मुंबई उपनगरच्या नोंदणी जिल्हा व उपजिल्हाच्या हद्दीत स्थित आहे (यापुढे "जमीन" असे संबोधण्यात येईल), तसेच इमारतीच्या तळमजकुरातील कर्मचारी निवास मध्ये नमामनिर्देशित १ (एक) कर्मचारी निवास क्रमांक २ आणि इमारतीच्या आवारातील गॅरज क्रमांक २७ मध्ये नमामनिर्देशित १ (एक) आच्छादित गॅरज.

दिनांक २० मार्च २०२६

निमिश वकील

व्यवस्थापक भागीदार

त्याची दयाभाई

अँडव्होकेट अँड सॉलिसिटर

लॉटिन चॅम्बर, दलाल स्ट्रीट,

फोर्ट, मुंबई ४०० ००१

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एयू स्मॉल फायनान्स बँक लिमिटेड (शेड्युल्ड कमर्शियल बँक)

नोंद. कार्यालय : ११-ए, धुळेराव गार्डन, अजमेर रोड, जयपूर - ३०२००१ (सीआयएन : एल३६९११आरजे१९९२पीएलसी०११३८१)

परिशिष्ट IV (नियम ८(I) पहा) कच्चा सूचना

ज्याअर्थी निम्नव्याखरीकारांनी एयू स्मॉल फायनान्स बँक लिमिटेड (शेड्युल्ड कमर्शियल बँक) चे प्राधिकृत अधिकारी म्हणून सिन्डिकेटमध्ये अँड रिस्कन्ट्रोल अँड फायनान्सियल असेट अँड एफोर्समेंट ऑफ सिन्डिकेट डेव्हलपमेंट (अँड, २००२ (५४ सन २००२) अन्वये आणि सिन्डिकेट डेव्हलपमेंट (एफोर्समेंट) रुस २००२ च्या नियम ३ महत्वाचा बदल ३१(२) अन्वये प्रदान केलेल्या अधिकाऱ्यांचा वारस करून घेतली कोष्टकमध्ये दिलेल्या तपशीलाप्रमाणे सदर सूचना प्राप्त झाल्यापासून ६० दिवसांत सूचनेत नमूद केलेली स्वकम प्रदान करण्यासाठी कर्जदारांना खालील नमूद तारखेची मागणी सूचना जारी केलेली आहे.

कर्जदार/सह-कर्जदार/गहाणवटदार/हमीधारके नाव/कर्ज खाते क्र.	१३(२) सूचनेची तारखेची आणि रायम	गहाण मिळकतीचे वर्णन	कच्चा घेतल्याची तारखेची
(कर्ज खाते क्रमांक) एल१००१०६०१३०७१०००, मे. ऑल इंडिया फॅब्रिकेशन वर्क्स, त्याचे मालक इफान अहमद इफिकार अहमद शेख (कर्जदार), इफान अहमद इफिकार अहमद शेख (सह-कर्जदार), श्रीम. मेहबूबान बानो इफान अहमद शेख (सह-कर्जदार)	१४-ऑक्टोबर-२५ रु. १७,९१,४२२/- रु. सरत लाख एचवाणव हजार चारशे बावीस फक्त १०-ऑक्टोबर-२५, रोजीस	मिळकत निवासी/व्यावसायिक मिळकत जमीन/इमारत/रचना आणि फिक्चर्सचे सर्व भाग आणि विभाग स्थित येथे प्लॉट क्रमांक ११, सखे क्रमांक १७५, दुकान क्रमांक ०१, तळमजला, "मातुळया", गाव मामदपूर, तालुका कर्जत, जिल्हा रायगड, महाराष्ट्र, मोजमापित १५.०५ चौ. मी.	१७-मार्च-२६
(कर्ज खाते क्रमांक) एल१००१०६०१०४५८४०३६, मे. के फूड इन्फिन्टी रेस्टॉरंट (कर्जदार), सुजित महेंद्रप्रसाद वेजवाल (सह-कर्जदार), अभय महेंद्रप्रसाद वेजवाल (सह-कर्जदार), श्रीम. श्री सुजित वेजवाल (सह-कर्जदार)	१६-ऑक्टोबर-२५ रु. ४१,२९,३२५/- रु. एकेचाळीस लाख एकवीस हजार तीनशे पंधरा फक्त १०-ऑक्टोबर-२५ रोजीस	मिळकत निवासी/व्यावसायिक मिळकत जमीन/इमारत/रचना आणि फिक्चर्सचे सर्व भाग आणि विभाग स्थित येथे सखे क्रमांक ८२, हिस्सा क्रमांक ५/५, हिस्सा क्रमांक ५/३, हिस्सा क्रमांक ५/४, हिस्सा क्रमांक ५/५, सखे क्रमांक ७०८, मजला क्रमांक ०७, ए. व्हिन, "कृष्ण दर्शन" नावाच्या इमारतीत, गाव कुलगवाव, तालुका अंबवनाथ, जिल्हा धारे, महाराष्ट्र, ४२१५०३, मोजमापित ३१.३० चौ. मी. तसेच बाल्कनी क्षेत्र व खुली टेरस क्षेत्र २.०८ चौ. मी.	१०-मार्च-२६

कर्जदारांनी सदर स्वकम प्रदान करण्यास कसूर केलेली आहे म्हणून याद्वारे कर्जदार आणि सर्वसामान्य जनतेला सूचना देण्यात येत आहे की, निम्नव्याखरीकारांनी वरील कोष्टकात नमूद केलेल्या तारखेस सदर (अँड २००२) चे कलम १३(२) सहवाचता सदर निवमावलीच्या नियम ८ अन्वये त्यांना/मिला प्रदान केलेल्या अधिकाऱ्यांचा वारस करून घेतील वरील नमूद कोष्टकात नमूद केलेल्या मिळकतीचा कच्चा घेतला आहे. "कर्जदारांचे लक्ष ताणून वना निमोवनासाठी उपलब्ध वेळेच्या संदर्भात म्हणजेच या सूचनेपासून ३० दिवसांत अधिनियमाच्या कलम १३ च्या पोट कलम ८(६) सहवाचता नियम ८(६) च्या तरतुदीकडे वेधण्यात येत आहे".

विशेषतः कर्जदार आणि सर्वसामान्य जनतेला याद्वारे सावधान करण्यात येते की, सदर मिळकतीच्या देवघेवीचा व्यवहार करू नये आणि सदर मिळकतीच्या देवघेवीचा कोणताही व्यवहार हा वरील कोष्टकात नमूद केलेली स्वकम आणि त्यावरील व्याज या रकमेकरिता एयू स्मॉल फायनान्स बँक लिमिटेड (शेड्युल्ड कमर्शियल बँक) च्या प्रभारच्या अधीन राहिल.

दिनांक: १९/०३/२०२६ सही/- ठिकाण: मुंबई, महाराष्ट्र प्राधिकृत अधिकारी, एयू स्मॉल फायनान्स बँक लिमिटेड

PHOTON CAPITAL ADVISORS LIMITED

(CIN: L65910TG1983PLC004368) Registered Office: Plot No. 90-A, Road No. 9, Jubilee Hills, Hyderabad-500033, Telangana, India Contact No.: +91 99513 39995 • Email ID: info@pcalindia.com/groupcpal@gmail.com • Website: www.pcalindia.com

Recommendations of the Committee of Independent Directors ("IDC") on the Open Offer to the Public Shareholders of Photon Capital Advisors Limited ("Photon"/"Target Company") under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations, 2011")

1)	Date	March 19, 2026
2)	Name of the Target Company ("TC")	Photon Capital Advisors Limited
3)	Details of the Open Offer pertaining to Target Company	The Open Offer is made by the Acquirer in terms of Regulations 3(1) and 4 of SEBI (SAST) Regulations, 2011 for acquisition of up to 7,11,000 fully paid-up equity shares having face value of ₹10 each representing 26.13% of Emerging Voting Share Capital of the Target Company at a price of ₹115.00 per Equity Share from the Eligible Equity Shareholders of the Target Company in terms of SEBI (SAST) Regulations, 2011.
4)	Name of the Acquirer	Mr. Sreeram Reddy Vanga
5)	Name of the Manager to the Offer	Mark Corporate Advisors Private Limited (SEBI Reg. No.: INM000012128) Address: 404/1, The Summit, Sant Janabai Road (Service Lane), Off Western Express Highway, Vile Parle (East), Mumbai - 400057 Email ID: openoffer@markcorporateadvisors.com
6)	Members of the Committee of Independent Directors	(i) Mr. Venkata Subash Lingareddy (DIN: 00125240) : Chairman (ii) Mr. Sarath Kumar Jutur (DIN: 05187764) : Member
7)	IDC Member's relationship with the TC (Director, equity shares owned, any other contract/relationship), if any	All the Members of the IDC are Independent Directors on the Board of the Target Company. Mr. Sarath Kumar Jutur holds 1 equity share of Target Company. Barring this, none of members of the Committee of Independent Directors hold any equity shares in the Target Company. None of the members of the IDC have entered into any contract or have other relationship with the Target Company, except as mentioned above.
8)	Trading in the equity shares/other securities of the TC by IDC Members	None of the members of the IDC have traded in any of the Equity Shares/ securities of the Target Company during the: (a) 12 months period preceding the date of the PA; and (b) period from the date of the PA and till the date of this recommendation.
9)	IDC Member's relationship with the Acquirer (Director, equity shares owned, any other contract/relationship), if any	None of the members of IDC: (a) are Directors on the Board of the Acquirer; (b) hold any equity shares or other securities of the Acquirer; and (c) have any contracts/ relationship with the Acquirer.
10)	Trading in the Equity Shares/other securities of the Acquirer by IDC Members	None of the members of the IDC have traded in any of the Equity Shares/ securities of the Acquirer during the: (a) 12 months period preceding the date of the PA; and (b) period from the date of the PA and till the date of this recommendation.
11)	Recommendation on the Open offer, as to whether the offer is fair and reasonable	Based on a review of the relevant information (as set out in the summary of reasons for recommendation below), the IDC is of the opinion that the Offer Price of ₹115.00 per Equity Share is in accordance with the applicable regulations being SEBI (SAST) Regulations 2011 and accordingly, is fair and reasonable.
12)	Summary of reasons for recommendation	IDC has taken into consideration the following for making the recommendation: IDC has reviewed (a) The Public Announcement ("PA") dated January 20, 2026 in connection with the Offer issued on behalf of the Acquirer; (b) The Detailed Public Statement ("DPS") dated January 28, 2026; and (c) The Letter of Offer ("LOF") dated March 12, 2026. Based on the review of PA, DPS and LoF, the IDC is of the opinion that the Offer Price of ₹115.00 per equity share for public shareholders offered by the Acquirer (more than the highest price amongst the selective criteria mentioned under Justification of Offer Price) is in line with the regulation prescribed by SEBI under the Regulations and prima facie appears to be justified. However, the Public Shareholders should independently evaluate the Offer and take informed decision in the matter.
13)	Disclosure of Voting Pattern of IDC	The recommendations were unanimously approved by the members of the IDC present at the meeting held on March 19, 2026.
14)	Details of Independent Advisors, if any	None
15)	Any other matter(s) to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations, 2011. For and on behalf of

The Committee of Independent Directors of Photon Capital Advisors Limited

Sd/- Venkata Subash Lingareddy Chairman-IDC (DIN: 00125240)

Date : March 19, 2026 Place : Hyderabad

HDFC BANK (एचडीएफसी बँक लि.) (एचडीएफसी हाऊस, शरणपूर लिंक रोड, नाशिक-४२२००५) कॉर्पोरेट आयडेंटि नंबर : L65920MH1994PLC080618 वेबसाईट : www.hdfcbank.com

मागणी सूचना

(सिन्डिकेट आयडेंटि अँड रिस्कन्ट्रोल अँड फायनान्सियल असेट अँड एफोर्समेंट ऑफ सिन्डिकेट डेव्हलपमेंट (अँड, २००२ (५४ सन २००२) अन्वये आणि सिन्डिकेट डेव्हलपमेंट (एफोर्समेंट) रुस २००२ च्या नियम ३ महत्वाचा बदल ३१(२) अन्वये प्रदान केलेल्या अधिकाऱ्यांचा वारस करून घेतली कोष्टकमध्ये दिलेल्या तपशीलाप्रमाणे सदर सूचना प्राप्त झाल्यापासून ६० दिवसांत सूचनेत नमूद केलेली स्वकम प्रदान करण्यासाठी कर्जदारांना खालील नमूद तारखेची मागणी सूचना जारी केलेली आहे.)

अ.नं.	कर्जदार/कायदेशीर वारस/कायदेशीर प्रतिनिधीचे नांव	थकवाकी रकम रुपये*	मागणी सूचना तारीख	सुरक्षेसाठी स्थावर मालमत्तेचे वर्णन
१.	श्री.चौधरी गणेश पंडरीनाथ (कर्जदार) श्री.चौधरी ज्योत्सना गणेश (सह कर्जदार)	रु.११,१२,७५४/- ३१/०८/२०२६* पर्यंत	१०/१०/२०२५	प्लॉट नं.१०३, १ला मजला, मेरा घर, पिंपराळा एल१, प्लॉट नं.५४+५५+५६+५७+१०१+१०२+१०३/१ (५४ ते ५७ व ३०५ ते १०३/१) व १२५ टी, सावखेडा रोड, सखे नं.२८४/१+२/१+२/२+२/३+२/४+२/५+२/६, विबा पार्क मागे, मधुपुरी, मौजे पिंपराळा शिवार, तालुका व जिल्हा जळगांव-४२५००१. (एकूण काँपट क्षेत्र २७.२८ चौ.मी.)
२.	मयत श्री.चौधरी संगिता चंद्रकांत झात अज्ञात कायदेशीर वारस, कायदेशीर प्रतिनिधी १. श्री.चौधरी विष्णू चंद्रकांत (सह कर्जदार) २. श्री.चौधरी कलावाई रतन	रु.८,६०,६३०/- २८/०२/२०२६* पर्यंत	१६/०३/२०२६	रो हाऊस नं.१, वाणी रो हाऊस, (पश्चिम उत्तर कॉर्नर), प्लॉट नं.१४, सखे नं.३१६/६, गट नं.७६३, संत सावता नगर, जळगांव, बाबा बारफानी बंगलाजवळ, मौजे आह्लाणे, तालुका व जिल्हा जळगांव-४२५००१. (मोकळ्या जागेचे क्षेत्र ४२.६९ चौ.मी., ड्युनेस बांधीय क्षेत्र ५९.९४ चौ.मी.)
३.	मयत श्री.पाटील सुरेश सदाशिव झात अज्ञात कायदेशीर वारस, कायदेशीर प्रतिनिधी १. श्री.पाटील सुनिता सुरेश (सह कर्जदार) २. श्री.पाटील कलावाती सदाशिव	रु.२,१२,५१७/- ३१/१२/२०२५* पर्यंत	०९/०२/२०२६	प्लॉट नं.३८६ वरील घर, सखे नं.५२३/अ/१/१, उंबर खेड रोड, वॉटर सप्लाय टाकीजवळ, पिंपर्यावळ बरवत, तालुका निमाड, जिल्हा नाशिक-४२२२०९. (एकूण प्लॉट क्षेत्र २५७.७५ चौ.मी.)
४.	मयत ठाकरे राजेंद्र शेनपाडु झात अज्ञात कायदेशीर वारस, कायदेशीर प्रतिनिधी १. श्री.ठाकरे कविता राजेंद्र (सह कर्जदार) २. कु.ठाकरे अदित्य राजेंद्र ३. कु.ठाकरे अंकिता राजेंद्र ४. श्री.झाडाई अलियास विजावाई शेनपाडु भिल	रु.२,०८,४९२/- ३१/१२/२०२५* पर्यंत	२७/०२/२०२६	प्लॉट नं.१९ वरील घर (दक्षिण भाग), सखे नं.३४/२, अग्रवाल नगर, मौजे दोंडाईचा, तालुका शिंदखेडा, जिल्हा धुळे-४२५४०८. (एकूण (दक्षिण भाग) प्लॉट क्षेत्र १५९.०० चौ.मी. व त्यावरील बांधकाम)
५.	श्री.बेलदार गिरिश तुलसीदास (कर्जदार) श्री.उडेवाल सरलाबाई तुलशीराम (सह कर्जदार)	रु.१७,०९,५९९/- ३१/०१/२०२६* पर्यंत	२३/०२/२०२६	प्लॉट नं.१९ वरील घर (पश्चिम भाग), सखे नं.१३८८/३अ/२, गुरुकुल कॉलनी, धुळे रोड, कसबे अमळनेर, तालुका अमळनेर, जिल्हा जळगांव-४२५४०१. (एकूण प्लॉट क्षेत्र १५३.०० चौ.मी., पश्चिम भाग प्लॉट क्षेत्र ७६.५० चौ.मी., आरसीसी तळ मजला बांधीय क्षेत्र ३२.२५ चौ.मी., मोकळ्या जागेचे क्षेत्र ४३.२५ चौ.मी.)
६.	श्री.चव्हाण विठ्ठल दंगल (कर्जदार) श्री.चव्हाण संगिता विठ्ठल (सह कर्जदार)	रु.१३,७९,२९५/- ३१/०१/२०२६* पर्यंत	२३/०२/२०२६	प्लॉट नं.०७ वरील घर, गट नं.१३७०/१, सुंदर नगर, पिंपळे रोड, अमळनेर, तालुका अमळनेर, जिल्हा जळगांव-४२५४०१. (एकूण प्लॉट क्षेत्र १९६.८८ चौ.मी. व त्यावरील बांधकाम)
७.	श्री.पाटील प्रविण पुरुषोत्तम (कर्जदार) श्री.पाटील गायत्री प्रविण (सह कर्जदार)	रु.८,२७,४३९/- ३१/०१/२०२६* पर्यंत	२३/०२/२०२६	रो हाऊस ब्लॉक नं.४६, ठाकूर अण्णा नगर रो हाऊस, सिटीएस नं.४७८६/४६, गट नं.२०११/२, तांबे पुरा, कसबे अमळनेर, तालुका अमळनेर, जिल्हा जळगांव-४२५४०१. (सिटीएस नं.४७८६/४६ चे एकूण क्षेत्र ६७.२० चौ.मी., आरसीसी बांधीय क्षेत्र ३८.५९ चौ.मी. १ला मजला क्षेत्र ७७.६८ चौ.मी., एकूण बांधीय क्षेत्र ५६.१९ चौ.मी.)
८.	श्री.बर्वे नितान गोविंद (कर्जदार) श्री.बर्वे रणुका नितान (सह कर्जदार)	रु.२०,३८,५०५/- ३१/०१/२०२६* पर्यंत	२३/०२/२०२६	प्लॉट नं.१४, ४था मजला, श्री इच्छामणी को-ऑप.हौसिंग सोसायटी लि., प्लॉट नं.१३+१४, सखे नं.३३/१/१बी+३२/

హైదరాబాద్ మెట్రోకు మహర్షణ..!

విస్తరణపై ముఖ్యమంత్రి ప్రత్యేక దృష్టి బడ్జెట్లో భారీ కేటాయింపులకు అవకాశం

నవతెలంగాణ-సీటీబిఎల్
రాష్ట్ర ప్రభుత్వం ప్రవేశపెడుతున్న 2026-27 ఆర్థిక సంవత్సర బడ్జెట్లో హైదరాబాద్ మెట్రో రైలు ప్రాజెక్టుకు అత్యంత ప్రాధాన్యత లభించనుంది. రాష్ట్ర రాజధాని నగరాన్ని అంతర్జాతీయ స్థాయి మౌలిక సదుపాయాలతో తీర్చిదిద్దడమే లక్ష్యంగా రాష్ట్ర ప్రభుత్వం ఆడుగులు వేస్తోంది. ఈ క్రమంలో నేడు అసెంబ్లీలో ఆర్థిక మంత్రి మల్లు భట్టి విక్రమార్కు ప్రవేశపెడుతున్న 2026-27 వార్షిక బడ్జెట్లో హైదరాబాద్ మెట్రో విస్తరణకు ప్రభుత్వం భారీగా నిధులు కేటాయించనున్నట్లు స్పష్టమవుతోంది. ముఖ్య మంత్రి రేవంకొండ్రె స్వయంగా ఈ ప్రాజెక్టు పురోగతిని పర్యవేక్షించడంకోసం, మెట్రో నెట్వర్క్ విస్తరణకు ఈ బడ్జెట్ ఒక మైలురాయిగా నిలవనుంది.

మెట్రో విస్తరణలో ప్రణాళికాబద్ధమే!
హైదరాబాద్ నగర ప్రాధికార సమన్వయాల శాఖలతో పనిచేస్తున్న మెట్రో



రైలు రెండ్ దశ(ఫేజ్-2) విస్తరణను అత్యంత ప్రాధాన్యతగా తీసుకుంది. నగరం నలుదిశలా మెట్రోను విస్తరించడం ద్వారా ప్రజా రవాణాను పటిష్టం చేయాలని ప్రభుత్వం భావిస్తోంది. ఇప్పటికే రాష్ట్ర ప్రభుత్వం రూపొందించిన రెండ్ దశ ప్రణాళికలకు కేంద్రం నుంచి 'కెన్-డీసీసెల్' అమోదం లభించిన నేపథ్యంలో ప్రత్యేక నిధుల

పాఠరచనకా జరగనుంది. **మెట్రో రెండ్ దశ విస్తరణ**
కొత్తగా ప్రకటించిన మెట్రో కారిడార్లు, ముఖ్యంగా ఎయిర్పోర్ట్ కనెక్టివిటీ, ప్రధాన నివాస ప్రాంతాలను కలిపే మార్గాలకు భారీగా నిధులు కేటాయించనున్నారు. ఫేజ్-2ను కేంద్ర, రాష్ట్ర ప్రభుత్వాల భాగస్వామ్యంతో (50:50 నిష్పత్తిలో) చేపట్టాలని ప్రభుత్వం నిర్ణయించింది. దీనికి అవసరమైన మార్గాల గ్రాంట్ను ఈ బడ్జెట్లో మానడం ద్వారా కేంద్ర నిధులను రాజకీయమైన ప్రభుత్వం ముందస్తు ప్రణాళికలు సిద్ధం చేసింది. మెట్రోలో పాటు ఇంటిగ్రేటెడ్ పబ్లిక్ ట్రాన్స్పోర్ట్ సిస్టమ్, పార్కింగ్ కాంప్లెక్సులు, ఇతర అనుబంధ నిర్మాణాల కోసం కూడా నిధులు కేటాయించే అవకాశం ఉంది.

ప్రణాళికాబద్ధ భారీ ఆశలు
మెట్రో విస్తరణ వల్ల ఉద్యోగస్థులు, విద్యార్థులు, సామాన్య ప్రజలకు ప్రయాణ సమయం గణనీయంగా తగ్గుతుంది. గ్లోబల్ ఇన్స్టిట్యూట్ డెవలప్మెంట్ హైదరాబాద్ను ముందంజ పట్టించే నేపథ్యంలో మెట్రో నెట్వర్క్ కీలక పాత్ర పోషిస్తుందని ఆర్థిక నిపుణులు విశ్వసిస్తున్నారు. మరోవైపు రాష్ట్ర ఆర్థిక పటిష్టతకు కొంత సహాయం ఉన్నట్లు తగ్గకదాదని సీఎం కేసరివెట్టి సర్కార్ గట్టి పట్టులతో ఉంది. ఈ బడ్జెట్ కేటాయింపులు హైదరాబాద్ మెట్రోకు బహుముఖ కొత్త దిశానిర్దేశం చేయవచ్చునని వారింక.

Piramal Finance
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